

THE MINISTER OF EXTERNAL Afghanistan figured in the recent (a) and (b) India's stand on Afghanistan is consistent and principled, Afghanistan figured in the recent high level exchange of views on different occasions- between India and the countries concerned. India supports the UN Secretary General's initiative for a negotiated political settlement which take into account the legitimate interests of all parties.

Retirement of Government employees

3157. SHRI SYED AHMAD HASHMI: Will the, PRIME MINISTER be pleased to state;

(a) whether there is any proposal under Government's consideration to follow a new rule in the matter of retirement of Central Government employees where unde- the Central Government employees will be allowed to retire twice in a year on the 30th June and the 31st December of every year after reaching the age of superannuation; and

(b) if so, by when the said rule is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) Does not arise.

Demand for Finances by the Pondicherry Administration

3158. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state;

(a) the amount demanded in the financial year 1984-85 for the Union Territory of Pondicherry for the Plan and non-Plan schemes;

(b) the amount earmarked in the year for the said schemes;

(c) the amount spent till November, 1985 under different heads with details;; and

(d) whether there was any time bound programme formulated aid the target was achieved till November, 1985, if not what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA)-

(a) Plan Schemes : Rs. 3148.63 l. khs

Non plan schemes : Rs. 1810.07 l. khs

(b) Plan Schemes : Rs. 3000.00 l. khs

Non-plan Schemes : Rs. 941.46 l. khs

(c) Amount spent till the end of the Second Quarter (September), 1985.

(Rs. in lakhs)

Agriculture & Allied services	38.81
Rural Development	44.24
Irrigation & Flood Control	50.77
Energy	50.31
Industry	65.49
Transport	53.86
Other Economic Services	1.66
Social services	217.41
General Services	7.46

(d) Targets for various programmes have been fixed with in the frame-work of the overall Plan and Annual Plan.

न्यायालयों में दानापुर छावनी बोर्ड के सम्बन्धित पड़े मामलों

3159. श्री दुर्गा प्रसाद जामुदा : क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि उच्चतम न्यायालय, पटना उच्च न्यायालय और पटना सत्र न्यायालय में दानापुर छावनी बोर्ड के कितने मामले कितने वर्षों से सम्बन्धित पड़े हैं और इन मामलों पर छावनी बोर्ड ने कितनी धनराशि व्यय की है ?

रक्षा अनुसन्धान और विकास विभाग
में राक्षस मंत्री (श्री अरुण सिंह) :
उच्चतम न्यायालय, पटना उच्च न्यायालय
और पटना सत्र न्यायालय में दानापुर
छावनी बोर्ड में संबंधित अनिर्णीत मामलों
की संख्या और उनके अनिर्णीत पड़े रहने
की अवधि इस प्रकार है :—

मामलों की अनिर्णीत
पड़े रहने की अवधि
संख्या

उच्चतम न्यायालय 2 19/6 और 1980
उच्च न्यायालय,
पटना 2 19/5 और 1984
पटना सत्र न्यायालय 21 1975 से अब तक

ऊपर बताए गए मामलों सहित सभी
कानूनी मामलों में 1980-81 से 1984-85
तक लगभग 76,30 रु० खर्च किए
गए।

Suspension of ACBI Officer

3160. SHRI CHATURANAN MISHRA:
Will the PRIME MINISTER be pleased to
state;

(a) whether a DSP of C.B.L has been
suspended for assaulting and trying to
implicate in a false case the Joint Director
(Enforcement) of the Delhi Transport
Authority;

(b) if so, what are the details of the case;
and

(c) what action Government are
taking to protect the morale
of honest officers against similar acts of
intimidation?

THE DEPUTY MINISTER IN* THE
MINISTRY OF PERSONNEL AND
ADMINISTRATIVE REFORMS AND PUBLIC
GRIEVANCES AND PENSION (SHRI P.
CHIDAMBARAM): (a) and (b) On a complaint
of the Joint Director (Enforcement), Directorate
of Transport, Delhi Administration, an enquiry
has been ordered

against a Deputy Superintendent of Police
Special Police Establishment (CBI), for his
alleged misconduct and he has been placed
under suspension. Earlier on a complaint a
case was registered and a trap was laid against
the said Joint Director (Enforcement) by the
Deputy Superintendent of Police.

(c) Sufficient safeguards exist in the
Central Bureau of Investigation to protect the
morale of honest officers and prevent
registration and investigation of cases
without proper authority. Cases of breach of
instructions in this regard are dealt with
promptly and sternly.

Setting up of Naval Academy

3161. SHRI M. KADHARSHA: Will the
PRIME MINISTER be pleased to
state:

(a) whether Government have finalised
the decision to set up a Naval Academy;

(b) if so, what are the details thereof;

(c) if not, by when the decision is to be
taken; and

(d) what are the reasons for delay in this
regard?

THE MINISTER OF STATE IN
THE DEPARTMENT OF DEFENCE
RESEARCH AND DEVELOPMENT
RI ARUN SINGH): (a) and (b)

Yes, Sir. It has been decided to est-
ablish Naval Academy at
Chinnamala in Cannanore District of
Kerala. Land has been taken over for
this purpose.

(c) and (d) Do not arise.

Forest Area in the country

3161. SHRI M. KADHARSHA: Will the
PRIME MINISTER be pleased to state;

(a) what is the percentage of the forest
area to the total land area in the country;